

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 771 of 2019**

**IN THE MATTER OF:**

**Lifestyle Fitness Pvt. Ltd.**

**...Appellant**

**Versus**

**Ms. Suman Chadha & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Ashish Dholakia, Mr. Gautam Bajaj and Mr.  
Rohan Chawla, Advocates**

**O R D E R**

**08.08.2019** Having heard the learned counsel for the Appellant and being satisfied with the grounds, the delay of 1 day in preferring the appeal is condoned.

I.A. No. 2353 of 2019 stands disposed of.

An application for substitution and transposition has been filed by 'Ms. Poonam Gupta', Shareholder/Director of 'M/s. Lifestyle Fitness Private Limited' (Corporate Debtor).

Having heard the learned counsel appearing on behalf of the Appellant and taking into consideration the fact that appeal is not maintainable at the instance of the 'Corporate Debtor', the application for substitution is allowed.

Let the name of the present Appellant be substituted with 'Ms. Poonam Gupta' as 'Appellant'.

'M/s. Lifestyle Fitness Private Limited' ('Corporate Debtor') be transposed as 2<sup>nd</sup> Respondent in place of the present 2<sup>nd</sup> Respondent (Interim Resolution Professional).

Learned counsel for the Appellant will make necessary corrections in the cause title of the appeal and other relevant pages of the paper-books in the course of the day.

I.A. No. 2442 of 2019 stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/sk